

ACT NO. XI OF 1911.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 23rd
March 1911.)

An Act to amend the Indian Universities
Act, 1904.

VIII of
1904.

WHEREAS it is expedient to amend the Indian
Universities Act, 1904; It is hereby enacted as
follows:—

1. This Act may be called the Indian Universities Short title.
(Amendment) Act, 1911.

2. To section 6, sub-section (2), of the said Act, Amendment
of section 6,
Act VIII of
1904.
the following proviso shall be added, namely:—

“Provided that, in the case of the University of
Allahabad, the Chancellor may direct that such num-
ber as he may specify of the ordinary Fellows referred
to in clause (a) shall be elected by the Senate, and the
remainder by registered Graduates.”